Central Administrative Tribunal Madras Bench

OA 310/01364/2019

Dated Tuesday the 22nd day of October Two Thousand Nineteen

PRESENT

Hon'ble Shri. P. Madhavan, Member (J) &
Hon'ble Shri. T. Jacob, Member (A)

R. Parameshwari 4/567, Kanakkar Street Koothiyarkundu Post Madurai 625 008.

... Applicant

By Advocate M/s. T.K. Saravanan

Vs.

- 1. The Union of India rep. by the Chief Postmaster General Tamil Nadu Circle Anna Salai, Chennai 600 002.
- 2. The Senior Superintendent of Post Offices Madurai Division, Madurai 625 002.
- 3. The Inspector of Post Offices Thirumangalam Sub-Division Thirumangalam 625 706.

... Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

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Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to regularise the services of the applicant and absorb her in any regular GDS post or in any other eligible vacant post and to pass any other orders or directions as deemed fit and proper in the circumstances of the case and thus render justice."

- 2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant has given a representation Annexure A4 dt. 10.08.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if her representation is disposed of within a time limit stipulated by this Tribunal.
- 3. Mr. M. Kishore Kumar takes notice for the respondents.
- 4. In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A4 representation of the applicant dt. 10.08.2019 in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.
- 5. OA is disposed of at the admission stage.

(T. Jacob) Member(A)

AS

22.10.2019

(P. Madhavan) Member (J)